

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 118**  
**422/2016**

**IN THE MATTER OF:**

Bank of Baroda

.... Applicant/petitioner

v.

Metaphor Exports Pvt Ltd.

.... Respondent

**Order under Section 433(e) and 434, 439 CIRP**

**Order delivered on 19.02.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the petitioner:

Ankit Jain, PCS & Mr. Amol Vyas, Adv. for RP

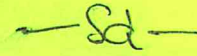
For the Respondent(s):

Mr. Kartik Rathi & Ms. Reema Khorana, Advs. for  
Central Bank of India

**ORDER**

**CA-1086(PB)/2018**

Arguments heard. Order reserved.



**(M.M.KUMAR)**  
**PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**